

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH
O.A. NO. 22/2011

Dated this the 15th day of March, 2011

C O R A M

HON'BLE MRS. K. NOORJEHAN, ADMINISTRATIVE MEMBER
HON'BLE DR. K.B. SURESH, JUDICIAL MEMBER

K.V. Abdul Saleem S/o Thangakoya
Junior Technical Assistant
AD Unit, Minicoy
Lakshadweep

Applicant

By Advocate Mr. V.B. Hari Narayan

Vs

1 Union of India rep. By Administrator
UT of Lakshadweep
Kavaratti-682 555

2 The Director of Agriculture
U.T. Of Lakshadweep
Kavaratti-682 555

Respondents

By Advocate M.S. Radhakrishnan

The Application having been heard on 22.11.2011, the Tribunal delivered the following:

O R D E R

HON'BLE MRS. K. NOORJEHAN, ADMINISTRATIVE MEMBER

The applicant is aggrieved by Annexure A-1 order transferring him from Minicoy to Chetlat with immediate effect.

2 The facts in brief are that the applicant is working as a Junior Technical Assistant in the office of Agriculture Demonstration Unit, Minicoy w.e.f. November, 2007. His daughter is studying at 8th standard in the High School Mincoy. He is challenging the transfer order issued in the middle of the academic year as it violates the transfer policy guidelines, he alone is transferred while those transferred along with him were retained and that the respondents are adopting; pick and choose method. He has submitted a

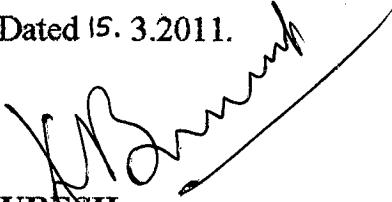
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representation to retain him till the end of the academic year.

3 When the Application came up for admission on 12.1.2011, the Tribunal stayed the impugned order at Annexure A-1 with the direction to the respondents to allow him to rejoin the place in Minicoy where he was working.

4 The respondents have not filed any reply statement. The learned counsel for the respondents submitted that the applicant was permitted to join another vacant post at Minicoy and not the post of Junior Technical Assistant from where he was relieved, due to certain administrative exigencies. The applicant prayed for retention at Minicoy, till the end of the academic year vide his representation at Annexure A-2. Since his request was already acceded to by the respondents, we are of the view that the O.A can be disposed of without granting further time to file reply statement. Accordingly, we record the submission of the learned counsel for the respondents that the applicant was permitted to join another post in Minicoy due to certain administrative exigencies. Therefore, the prayer of the applicant stands granted, nothing survives in the Application which is accordingly closed. There shall be no order as to costs.

Dated 15. 3.2011.


DR. K.B.SURESH
JUDICIAL MEMBER


K. NOORJEHAN
ADMINISTRATIVE MEMBER

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